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## **OBITUARY REFERENCES**

MR. CHAIRMAN: Before we proceed to the next item of the agenda, I have to refer to the passing away of Shri Onkar Nath and Shri D.C. Mallik, two of our ex-Members

Shri Onkar Nath was born in 1904 and was educated in Delhi. Since 1918 he had been taking active part in the freedom struggle. He joined Mahatma Gandhiji's Dandi March and Civil Disobedience Movement and underwent imprisonment several times. Shri Onkar Nath was Member of this House from 3rd April, 1952 to 16th April, 1955 and again from 24th November, 1956 to 2nd April, 1960. He was well known in Delhi for his active association in the social and cultural activities. It is a tragedy that this veteran political worker died on the 1st January, 1971 in a road accident in New York. We deeply mourn his passing away.

Shri D.C. Mallik was born in 1894. He was educated in Calcutta. He was offered Imperial Police Service in 1919, and later on judicial service in 1921. He declined both the offers and joined non-co-operation movement in the year 1921. Shri Mallik had been associated with the Congress Movement since then. He was a Member of the Lok Sabha from 1957 to 1962 and a Member of this House from 1962 to 1968. By his quiet and dignified manner. Shri Mallik endeared himself to everyone who came into contact with him. We express our sympathy and grief at the loss of such a good soul.

I shall now request Members to stand up and observe a minute's silence as a mark of respect to the memory of Shri Onkar Nath and Shri D.C. Mallik. (Hon. Members then stood in silence for one minute)

MR. CHAIRMAN: Secretary will convev to the members of the bereave families our sense of grief and profound sympathy.

## PROCLAMATIONS UNDER ARTICLE 356 OF THE CONSTITUTION

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS AND IN THE DEPARTMENT OF PERSONNEL (SHRI RAM NIWAS MIRDHA): Sir, I beg to lay on the Table.

SHRI BANK A BEHARY DAS (Orissa): Sir, I rise on a point of order. I want to raise this point of order because you will see from the order paper that a Proclamation issued by the President on January 11 is going to be laid on the Table of the House. According to the Constitution before two months the Proclamation ought to have been approved and if the Lok Sabha was dissolved the Raiva Sabha could have been convened to get the Proclamation approved. It has not been done.

Secondly, another Proclamation issued on January 23 is going to be laid on the Table. If that Proclamation is taken for granted then also two months have elapsed yesterday and the other House was sitting for the last two or three days and because the oath was being taken that was not done.

Thirdly, 1 want to know this. Even today also, I am told though it is not in the order Paper, another Presidential order is going to be laid on the Table of the House with your permission but I want to say that that Proclamation does not indicate the present position of the Assembly which has been constituted after the Gazette Notification. So I take serious objection to all these things. If you so desire I can read article 356 (3) of the Constitution where it has been specifically mentioned.

MR. CHAIRMAN: No. no.

SHRI BANKA BEHARY DAS: So these are highly unconstitutional acts. Rajya Sabha ought to have been convened by the Government, because there was

a Governmen here, so that at least the Rajya Sabha could have approved this Presidential Order, earlier and now the Lok Sabha could have done. These constitutional provisions have been violated by th Government in regard to Orissa particuarly when we have three Presidential Orders within this period.

(several hoi Members stood up)

MR. CHAIMAN: Let me deal with this point of order. I overrule this point of order and I allow the paper to be laid on the

SHRI N. G. GORAY (Maharashtra): You must give > mi reasons.

SHRI LOKAMATH MISRA (Orissa): You must give your reasons for the rulling. You cannot give a blanket ruling that way.

SHRI BANKA BEHARY DAS: When constitutional points have been raised you must meet the points raised.

MR. CHAIRMAN: The Constitution requires—I read lause (3) of article 356that every Procla nation under this article shall be laid before each House of Parlia ment. Now

SHRI BANKA BEHARY DAS: You read the entire th ig.

MR. CHAIRN\* AN: Yes, it says it shall cease to opt ate except where it is a Proclamation reboking a previous Proclamation, at the e piration of two months, etc. etc. Now v we are not concerned today with the question of when it will cease to operate. You can raise points about its validity at the time when it comes up for discussion.

SOME HON. M -MBERS: No, no.

MR. CHAIRMAN: So far as laying it on the Table is concerned, that is a requirement of the Constitution and no one can challenge i.

SHRI PITAMBER DAS (Uttar Pradesh): Sir, it is rather strange that something which has ceased to exist is sought to be laid on the Table. How can it be laid on the Table of the House?

श्री राजनारायण (उत्तर प्रदेश) : श्रीमन, मैं म्रापसे विनम्रता के साथ दो बातों के बारे में निवेदन करूंगा । पहली बात यह है कि द्याप ऐसी घोषणा को रखने जा रहे हैं जो घोषणा सब सापरेशन में है ही नहीं। तो जो सब सापरेशन में है ही नहीं, जो मर चकी है उसको इस सदन में रखने की क्रपा धाप क्यों कर रहे हैं। यह संविधान की झात्मा के विरुद्ध है, इसलिए मैं बापसे निवेदन करूंगा कि बाप इस सम्बन्ध में सोचें और ग्रापने ग्रपनी जो ग्रभी व्यवस्था दी है उस पर पूनविचार करें, भाज के लिए स्थगित करें, जैसे दो महीने बीतने पर वह मरी हुई है, अगर कल भी आप सोच-विचार करके व्यवस्था दें तो उसमें कोई परिवर्दन नहीं होगा।

दूसरी बात यह कहना चाहता हं कि मैं उन दिनों भवनेश्वर में था। हमने वहां के राज्यपाल श्री धन्सारी साहब से बात की । वे हमारे अच्छे मिलों में से हैं। 9 जनवरी को 7 बजे उडीसा की सरकार इस्तीफा देती है। राज्यपाल यह कहते हैं कि भ्रापने जो इस्तीफा दिया है और जो घापने पुनः सदन भंग करने की बात की है वह इस समय ठीक नहीं है क्योंकि सापने सपने इस्तीफे में लिखा है कि हमने अपने कैबिनेट के मैम्बरों को कन्सल्ट कर लिया है, झापने कैबिनेट की प्रापर मीटिंग नहीं की, ग्राप जाकर मीटिंग कीजिये। राज्य-पाल के कहने के बाद मरूपमंत्री आता है, अपनी कैंबि-नेट की मीटिंग बुलाता है, कैबिनेट की मीटिंग बुलाकर उनको इनफामं करता है साढ़े 8 बने । ग्रब राज्यपास यह कहते हैं कि हमने साढ़े बाठ बजे मुख्य मंत्री का इस्तीफा मंजर कर लिया, इसलिए चव मृख्य मंत्री की सलाह मानना हमारे लिए कोई जरूरी नहीं है। फिर 10 और 11 दो दिनों तक वहां कोई सरकार थी ही नहीं। उन्होंने मुख्य मंत्री का इस्तीफा मान लिया ।

श्री समापति : इससे कोई ताल्लुक नहीं है ।

भी राजनारायण : इसी से ताल्लुक है, प्राप जरा क्रपा करके सुनिये। हमने राष्ट्रपति से बात की है टेनीफोन से। इसरा पाइन्ड यह उठ रहा है कि 9 तारीख के सादे 8 बजे इस्तीफा मंजर कर निया और उन्होंने मुख्य मंत्री को यह नहीं कहा कि दिल फरदर घरेंजमेंट य वर्ष एव कंपर टेकर गवर्गमेंट, यह नहीं कहा कि आगे प्राने पाली स्यवस्था के बनने तक ग्राप कैयरटेकर सरकार को तरह काम करो । उन्होंने लिख दिवा कि मैं आपके सम्पूर्ण मंतिमंडल का इस्तीफा मंत्रर करता है और धव याप सरकार में नहीं हैं। कोई सरकार बनी नहीं, कोई राष्ट्रपति की घोषणा की नहीं तो 10 और 11 की उड़ीमा में कीन सरकार भी ? 11 तारीख को राष्ट्रपति ने जो राष्ट्रपति भामन लागु करने की घोषणा की तथा वह 10 और 11 तारीच को और 9 की रात को साढ़े s बजे के बाद जो ग्रनियमिननाएं हुई उनको विनिष्ठेट करेगी ? मेरा कहना है कि जो राष्ट्रपति की उद्घोषणा उस रहे हैं वह पर्णतः बर्वध है यह घोषणा उड़ीसा की समस्या का ममा-धान नहीं है । राष्ट्रपति का त्यागपत धाना नाहिए, इस सरकार का त्यागपद बाना नाहिए क्योंकि इन्होंने धपने कलंख्यों का पालन नहीं किया है, इन्होंने उड़ीसा भी जनता के माथ खिलवाड की है, इन्होंने संविधान के माथ विस्तवाह की है. इन्होंने कानन के माथ खिलवाड़ की है.। जो भरकार संविधान की हत्या करती है, कानन की इत्या करती है. उड़ीसा प्रदेश को लीन दिन तक बिना सरकार चलने देती है ....

भी सभावति: मेने नाफी सुन लिया है।

श्री राजनारायण : घाने देखिए, टेनीफॉन सन्देश ।

श्री समापति : यह पाइन्ट आफ बार्डर था, सैने सुन निया है, अब आप बैठ जाए।

भी निरंत्रन वर्मा (मध्य प्रदेश) ः इस विवय पर सरकार का नया मत है वह मानुम पर्वश्वाय ।

SHRI LOKANATH MISRA: Sir, I have a point of order. While I have to bow to your ruling because you are the Chairman of this House, I am in the painful

circumstances of becoming a Member of this House. I have to bow to your ruling, but while bowing to your ruling I have the right also of indicating to you what I feel about the interpretation that you make of the Constitution. My interpretation of the Constitution I am going to lay before you. If you so desire and wish you have the right again to rule it out. Now, the point is you have that within two months the Proclamation has to be passed by both the Houses of Parliament. Unless that is done, it lapses and the President is fully authorised to issue another Proclamation...

MR. CHAIRMAN: I never said all that.

SHRI LOKANATH MISRA: ...for a period of two months.

MR. CHAIRMAN: No, no. You asked me to read something which I said must be relevant at this stage. I read it, but I never put it forward as the basis of my ruling.

SHRI LOKANATH MISRA: It cannot be irrelevant, something laid on the Table of the House under the provisions of the Constitution. Something else pertaining to that also must be taken together. You cannot isolate the Government part of it and rule out the opposition part of it.

MR. CHAIRMAN: No, no.

SHRI LOKANATH MISRA: You cannot do it that way. Therefore, you have also to read this particular proviso while you read that particular part of the Constitution that gives the right to the Treasury Benches to lay soomething on the Table of the House. Let me put it in my own way. What has happened? There was a Proclamation on the 11th of January, 1971, saving that article 356 has been introduced in Orissa. You are aware of it, Mr. Bhupesh Gupta?

SHRIBHUP SH GUPTA (West Ben; al) I am aware that the Swatantra Party is out.

SHRI LOK.'NATH MISRA: So also you are out; that you are in. The next point is th it under the same provision of the Constiti ion, and with the same contents and ft r the same purpose, the Governor recommended to the President i that the Presid nl's rule should be conti- J nued. Instead of continuing it—because > it would become illegal, because they did not want to convene the Rajva Sabha for passing it a the Lok Sabha was not in being-there: ore what was done was there was a sen' us violation of the Constitution and the President issued another Proclamation spying that it starts from a date which wis not 11th January but a subsequent one the 23rd of January, which would ultimately make it possible...

श्री नेकोराम (ह'रयाणा) : क्या आप कह रहे हैं।

भी लोकनाच मिश्चः तुम् नहीं समझोगे। यह योड़ी ऊंची बात है।

Therefore, sincee the President felt probably he was I advised wrongly also that 23rd would be the right date for making it com s within two months for allowing the Papers to be laid on the Table of Parliament, at least on the Table of Rajya Sabha, therefore, another Proclamation on the same terms, for the very purpose, on the same conditions, was issued. Does Constitution allow that the Presidem can go on issuing Proclamation after proclamation for the same purpose without bringing it to the House within two months? Can it go on perpetually? Ther fore, there has been a serious violation of the Constitution. The two months' time has been violated and deliberately viola :ed.

MR. CHAIRMAN: It has been converted into a debate. A point of order is not a debate. I will not allow a point of order to be converted into a debate.

श्री ना० कु० शेजवलकर: (मध्य प्रदेश): ग्राप सुनते सो हैं नहीं श्रीर एक निर्णय दे देते हैं। श्री समापति: ग्राप बैठ जाइये। श्री ना० कु० शेजवलकर: मझे कुछ कहना है...

SHRI LOKANATH MISRA: If you so feel, you can rule my point of order out. I would not expect that at this stage you would give a ruling in my favour. But all the same let the House know, let the country know, that something very wrong has been done by the President in a partisan way.

(Some hon. Members stood up.)

MR. CHAIRMAN: I am not going to hear everybody. I have heard sufficiently.

श्री ना**ः कृः रोजवलकर**ः श्रीमन्, मूझे कुछ कहना है . . .

श्री सभापति : नहीं, श्रव श्राप बैठ जाइथे।

श्रीना० कृ० शेकवलकरः मेरी बात भी सुन ली जाय।

श्री समापति : मैंने बहुत सुन निया है । सब स्नाप बैठ जाइये । (Interruption)

No, please. No, please. I will not hear any further argument.

श्री ना० ह० सेजबलकर: मैं प्वांइट धाफ झाइंर पर कुछ नहीं कह रहा हूं। मेरा निवेदन यह है कि साखिरकार प्वांइट धाफ झाडंर झगर कोई प्रस्तुत किया जाता है तो झाप एकदम से निर्णय दे देने हैं। झाप पहले उसे सुनिये तो सही।

MR. CHAIRMAN: No more debate. Sorry, no. Please sit down.

SHRI DWIJENDRA LAL SEN GUPTA (West Bengal) : Mr. Chairman, I should be allowed.

MR. CHAIRMAN: I have already ruled that the Constitution requires every Proclamation to be laid on the Table of the House. What is its validity, when it will expire, these are matters which cannot be discussed at this stage. This is my ruling.

SHRI DWIJENDRALAL SEN GUPTA: Since the period has lapsed, you cannot do that. You are not a Court here. You have no inherent power to condone the period of limitation here.

श्री ना० कु० शेजवलकर: मैं जो निवेदन करना चाहता हं वह रूलिंग के बारे में नहीं है। मैं यह निवेदन करना चाहता हूं कि कम से कम यह स्वीकार कर लिया जाय कि शासन अपना कर्त्तंच्य पालन करने से च्यत रहा है । सदन में यह बात रिकार्ड कर ली जाय।

MR. CHAIRMAN: I have given my ruling.

## PAPERS LAID ON THE TABLE

## PROCLAMATIONS ISSUED BY THE PRESIDENT IN RELATION TO THE STATE OF ORISSA AND RELATED PAPERS

THE MINISTER OF STATE IN THE M1N1STERY OF HOME AFFAIRS (SRI RAM NIWAS MIRDHA): Sir, I beg to lay on the Table a copy each of the following papers (in English and Hindi):-

- I. (0 Proclamation (G.S.R. No. 67) issued by the President on January 11, 1971, under article 356 of the Constitution, in relation to the State of Orissa, under clause (3) of the said article.
- OS) Order dated January 11, 1971, made by the President under subclause (i) of clause (c) of the Proclamation.
- [Placed in Library. See No. LT-6/71 for (i) and (ii)].
- (Hi) Report of the Governor of Orissa dated January 11, 1971, of the President recommending the

suspension of the State Legislative Assembly. [Placed in Library See No. LT-

- II. Proclamation (G.S.R. No. issued by the President on January, 23, 1971 revoking the Proclamation made by him on January, 11, 1971, under article 356 of the Constitution, in relation to the State of Orissa, under clause (3) of the said article. [Placed in Library. See No. LT-8/71].
- III. 0) Proclamation (G.S.R. No. 120) issued by the President on January 23, 1971, under article 356 of the Constitution, in relation to the State of Orissa, under clause (3) of the said article.
- 07) Order dated January 23, 1971, made by [he President under subclause (i) of clause (c) of the Proclamation.

[Placed in Library. See. No. LT-8/71 for (i) and (ii)].

- (Hi) Report of the Governor of Orissa, dated January, 20, 1971, to the President recommending the dissolution of the State Legislative Assembly. [Placed in Library. See No. LT-9/71].
- Sir, I also beg to lay on the Table a copy each of the following papers (in English and Hindi):-
- IV. (i) Proclamation (G.S.R. No. 398) issued by the President on March 23, 1971, under article 357 of the Constitution, in relation to the State of Orissa, under clause (3) of the said article. [Placed in Library. Sec No. LT-10/71]. (ii) Order dated March 23, 1971, made by the President under subclause (i) of clause (c) of the Proclamation. [Placed in Library. See No. LT-9/71].